

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2690

ANSWERED ON:29.03.2012

BENCH OF ALLAHABAD HIGH COURT

Adityanath Shri Yogi;Agarwal Shri Rajendra;Nagar Shri Surendra Singh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has received any proposal to set up new bench of Allahabad High Court in Western Uttar Pradesh during the last three years;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up the said bench in Gautambudh Nagar of Western Uttar Pradesh;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether any proposal has been received from any of the State Governments for setting up such benches and circuit benches; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e): In terms of Section 51 of the States' Reorganisation Act, 1956, setting up of Benches of a High Court is considered by the Government of India after receipt of a complete proposal from the State Government, which has to have the consent of the Chief Justice of the concerned High Court and the Governor of the State. This is essential also because the State Government is required to provide necessary infrastructural facilities for establishment of a Bench of the High Court away from its principal seat and meet the entire expenditure of the High Court and its Benches. The Chief Justice of the concerned High Court has to look after the day-to-day administration of the High Court and its Benches and depute Judges from the Principal Seat to its Benches from time to time. During the last three years, the Union Government has not received any proposal from the State Government of Uttar Pradesh for setting up bench of Allahabad High Court in Western Uttar Pradesh or in Gautambudh Nagar.

- (f) and (g) The following four proposals for establishing Benches of High Courts have been received from the State Governments:
- (i) Proposal received from the State Government of Karnataka for establishing two Circuit Benches of Karnataka High Court at Dharwad and Gulbarga as Permanent Benches.
  - (ii) Proposal received from the State Government of West Bengal for establishment of circuit bench of the Calcutta High Court at Jalpaiguri.
  - (iii) Proposal received from the State Government of Kerala for establishing a Bench of Kerala High Court at Thiruvananthapuram.
  - (iv) Proposal received from the State Government of Himachal Pradesh for establishing of a Bench of Himachal Pradesh High Court at Dharamsala.